RESERVED

CENTRAL ADMINISTRATIVE TRIBUNAL, LUCKNOW BENCH

M.A.552/05 in Diary No. 503/05

Lucknow this the 18 day of March, 2005

HON. SHRI S.C. CHAUBE, MEMBER(A)

HON. SHRI K.B.S. RAJAN, MEMBER(J)

1. Mohd. Shafi aged about 60 years son of late Mohamad Nabi, r/o 954 Avas Vikas Colony, Bharatpuri, Tehsil Sadar, Gonda.

2. Swami Dayal Pandey son of Sri Tribhuwan Prasad Pandey, r/o 357, Civil Lines, Balrampur.

...Applicant

By Advocate Shri Usman Siddiqui

Vs.

1. Union of India through Chairman, Railway Board, Rail Bhawan, New Delhi.

2. Director Traffic Commercial (Rates) Railway Board, Rail Bhawan, New Delhi.

3. General Manager (Commercial), North Eastern Railway, Gorakhpur.

4. Commercial Adviser and Chief Accounts Officer, North Eastern Railway Gorakhpur.

5. Divisional Railway Manager (Commercial) North Eastern Railway Gorakhpur.

Respondents.

By Advocate Shri S. Verma.

Order

By Shri K.B.S. RAJAN, Member(J)

1. The applicants to this O.A. have challenged impugned orders dated 16.4.04 and 2.7.04 which a re-reproduced as under:

सं0 सी/147/0/3/भाग-5/आर0जी0/डम्प/गोण्डा दिनांक 23/06/04

मण्डल रेल प्रबन्धक/वाणिज्य,
पूर्वोत्तर रेलवे,
लखनऊ ।

विषय:- डम्प के माध्यम से ब्रुक हुए परेषणों पर टेलीस्कोपिक दर की सुविधा के सम्बन्ध में ।

सन्दर्भ:- रेलवे बोर्ड का पत्र सं0 टी0सी0आर/10 17/2000/8 दिनांक 16/04/2004

- - - - - -

उपयुक्त विषयक में इस कार्यालय के समसंख्यक पत्र दिनांक 24·11·03, दिनांक 17·02·2004 तथा दिनांक 02·06·04 को सम्बद्ध करें । इस सम्बन्ध में रेलवे बोर्ड से स्पष्टीकरण(प्रतिलिपि संलग्न) प्राप्त हो गया है ।

कृपया निम्न कार्यवाही सुनिश्चित करें

1· डम्प के माध्यम से ब्रेक आफ गेज प्वाइन्ट पर यातायात हेतु परेषणों का आंशिक पहचान किया जाय ।

2· जिन पार्टियों को आंशिक परिदान दिये गये हैं उनसे बोर्ड के आदेशों के अनुरूप अण्डर चार्जेज रिकवर करें एवं वसूली की क्या स्थिति है, उसका विवरण मुख्यालय को उपलब्ध करायें ।
यदि प्रक्रिया प्रारम्भ नहीं हुई है तो इसे तुरन्त प्रारम्भ करके मानिटर भी कराया जाय।

(जे0 पी0 गौड)
वरा0प्र0/दर
कृते महाप्रबन्धक/वा0

पूर्वोत्तर रेलवे

कार्यालय
मण्डल रेल प्रबन्धक(वा0)
लखनऊ दिनांक 02·07·2004

सं0-सी/7/लेखा/स्पे0/जीडी/डम्प/2/02

श्री एम0 एम0 सिंह,
बकाया निरीक्षक, जी0 सा0, गोण्डा ।

विषय:- डम्प के माध्यम से ब्रुक हुए परेषणों पर टेलिस्कोपिक दर की सुविधा के सम्बन्ध में महाप्रबन्धक/वा/का पत्रांक-सी/147/0/3/भाग-पांच/आरजी/डम्प/गोण्डा दिनांक 23·6·04·

- - - -

निर्देश दिये जाते हैं कि ~~5-5-5-~~

1· डम्प के माध्यम के ब्रेक आफ गेज पर यातायात हेतु परेषणों का आंशिक परिदान नहीं किया जाये एवं वसूली आरम्भ करें।

2· जिन पार्टियों को आंशिक परिदान दिये गये हैं उनसे बोर्ड के आदेश के अनुरूप उण्डर चार्जेज रिकवर करें एवं वसूली विवरण से मुख्यालय को अवगत करावें।

3· यदि यह आंशिक परिदान का मामला है तो एक/लौट एवं आर/आर चैक कर नि0 अपनी रिपोर्ट अविलम्ब इस कार्यालय को प्रस्तुत करें ।

उक्त पर सक्षम अधिकारी का अनुमोदन प्राप्त है।

कृते मण्डल रेल प्रबन्धक (वा0)
लखनऊ

3. According to the applicants, the above orders are impossible of implementation and the respondents are unnecessarily harassing the applicant for implementing the impugned orders.

4. In fact, the applicant had earlier agitated against the very same issue in Writ Petition No. 1018 (M/B) of 2005 before the Hon'ble High Court of Judicature at Allahabad, Lucknow Bench, Lucknow and the Hon'ble High Court dismissed the petition as under:

> "Heard the learned counsel for the parties. The petitioner No.1 is an ex employee of railway and the petitioner No.2 is the employee of the Railway as alleged in the petition. The Writ petition is cognizable by Central Administrative Tribunal. Writ petition is dismissed on the ground of alternative remedy"

5. It was under the above backdrop that the O.A. has been filed in this Tribunal. The learned counsel for the applicant has been heard. The impugned orders only relate to as to what rate should be applicable in respect of transportation of goods which involve carrying of the goods both through broad gauge as well as meter gauge and break of gauge point of loading and unloading of goods is involved. No grievance can be spelt by the applicant in the implementation of the same and if these orders are incapable of implementation with retrospective effect, all those to be done by the applicants ~~and~~ are to inform the higher authorities accordingly. No grievance, having arisen by virtue of the two orders, the case does not fall within the ambit of section 19 of the Administrative Tribunals Act, 1985. As such the application is liable to be dismissed and we order accordingly. No order as to costs.

(K.B.S. RAJAN)
Member(J)

(S.C.CHAUBE)
Member (A)

s.a.